with Australia for investment in coal mining industry in India;

(b) if so, what are the details thereof;

(c) whether there are more similar agreement's; and

(d) if so, what are the details thereof?

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI); (a) to (d)

The Indo-Australian Joint Working Group on coal was set up in July, 1986. Piparwar coal project was identified for assistance from Australia. The first meeting of the Working Group was held in Australia from 31st July to 4th August, 1989. The second meeting of the Indo-Australian Joint Working Group on Coal was held in New Delhi on 22-23 November, 1990 to review on-going projects and to identify the potential projects for future cooperation in the coal sector.

2. An agreement to implement Piparwar Integrated Mine-cum-Coal Beneficiation Project on turnkey basis wa's signed between Coal India Limited and White Industries Australia Limited on 23rd September, 1989. The sanctioned cost of this project is Rs. 542. 43 crores including a foreign exchange component of RS. 223. 89 crores. The entire foreign exchange cost has been agreed to be financed from a concessional Australian credit.

3. In the recently concluded Joint Working Group meeting both sides also identified potential areas for future co-opreation in the coa] industry. Some of the new technologies that were identified for implementation in Indian coa] mines, inter alia, included roof bolting system of supports in coal mines, Wongawilli method of mining and washing of fine coal. SCCL has identified one underground mine (No. 5 incline) for introduction of Wongawilli mining method using continuous minns and other associated equipments. Coal India Limited have also identified 14 underground mines in its different subsidiary companies for induction of roof bolting system for creating better safety conditions in the underground workings. In addition, Coal India have also identified a few mines for introduction of Australian Wongawilli system of extraction of coal. The Pootkee Balihari Underground project of BCCL and Kalinga Opencast mine alongwith coal beneficiation plant are also to be examined for development with Australian assistance.

Setting up of Mangalore petrochemicals project

*60. SHRI V. GOPALSAMY:

SHRI R. GANESAN ALIAS MISA R. GANESAN;

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the joint sector petrochemi cals project at Mangalore has been ap proved by the Central Government; and

(b) If so, what is the estimated capa city of the Project?

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA); (a) No, Sir.

(b) Does not arise.

Compensation to cultivators by coal India Ltd.

264. CHOWDHRY HARI SINGH: Will the Minister of ENERGY be pleased to state;

(a) whether Coal India Ltd. agreed in 1982 to give compensation service benefits and land for rehabilitation to the cultivators whose land was acquired at Shakti-nagar, U. P.;

(b) if so. what are the terms of the agreement;

(c) whether the terms of agreement have been implemented by the concerned authority; and

(d) if not, what are the reasons there for?

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI): (a) and (b) In a meeting held on 25 7 82, with the representatives of villagers, Shn R P. Panika, the then Member of Parliament and the representatives of CCL (Now NCL), the following decisions were taken with regard to rehabilitation of displaced persons

(I) Compensation for the tenancy land at the rate of Rs 7700/- including 15 per cent additional compensation was fhed

(n) Compensation for houses, wells, trees and bandhas were also decided to be paid based on CCL schedule,

(m) Employment to the land oustees should be given as per norms, suitability and need of the project

(rv) All such persons whose houses have been acquired should be provided 60 X 40 ft plot for then* rehabilitation within 1-2 Kms of project area Apart from this CCL (now NCL) would, as far as possible provide assistance to U P. Government for providing drinking water, electrity and educational facilities

(c) and (d) Yes Sir The rehabilitation sites in U P. are very near to the projects in case of Kakn and Bina projects. In case of Khadia project, because of non-availabmty of suitable land in the project area and nearby, rehabilitation site has been developed near Bina project in U P in consultation with rehabilitation Cell undei the Chairmanship of District Magistrate, Sonbhatra constituted by U P. Government, keeping in view its proximity to main road and transport system The families who are moved are paid an amount of Rs. 1000/- for shifting of their belongings

Illegal construction on the land of NTPC at Shaktinagar in U.P

265 CHOWDHRY HARI SINGH Will the Minister of ENERGY be pieased to state

(a) whether it is a fact that in July, 1990 some illegal construction was allowed on the land of N.T.P.C. Super Thermal Power Station at Shaktinagar in U. P. where displaced persons have been rehabilitated, and

(b) if So, what action has been taken against the persons responsible therefor'

THE MINISTER OF STATE FOR ENERGY (SHRI BABANRAO DHAKNE) (a) No, Sir.

(b) Does hot arise. Electrification of 3

3. colonies in Delhi

266 DR RATNAKAR PANDEY. Will the Minister of ENERGY be pleased to state

whether Government have decided to electrify J. J CononieS in Delhi and to provide electric connections to each dwelling unit therein,

if so the number of such colonies, to be electrified this year; and

the cost thereof and the number of units to be electrified'

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABAN-RAO DHAKNE); (a) No decision has been taken to provide electric connections to each dwelling unit in J J, Colonies ii* Delhi

(b) and (c) Do not arfee

Transfer to Yoga and Physical Education Teachers of Kendriya Vidyalaya

267 SHRI TALARI MANOHAR Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state

(a) whether it is a fact that for the second consecutive session the Yoga and the Physical Education Teachers of Kend riya Vidyalayas have not been permitted "request transfers";

if so, what are the reasons therefor, and

what are the grounds on which the Kendriya Vidyalaya Sangathan is not acceding to the request for inter-regional transfers of- fSese teachers?